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CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH
JODHPUR

O.A. No. 329 of 1997.
Jodhpur. The 10th day of December, 1997.

Pradeep Bhargava S/o Shri Triloki Nath Bhargava, Senior Goods Guard, Northern Railway, Jodhpur, presently working as Section Controller of Trains in Control Office, Northern Railway, Jodhpur. R/o Railway Quarter T-160-A, D.S. Colony, Jodhpur.

.....Applicant.

VERSUS

1. Union of India through the General Manager, Northern Railway Head Quarters Office, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Jodhpur.
3. Divisional Personnel Officer, Northern Railway, Jodhpur.
4. The Divisional Operating Manager, Northern Railway, Jodhpur.
5. Shri Hari Singh Panwar, Sr. Goods Guard, Northern Railway, Jodhpur C/o Station Superintendent, Northern Railway, Jodhpur.
6. Shri Ram Singh, Sr. Goods Guard, Merta Road, Northern Railway C/o Station Superintendent, Merta Road.
7. Shri Raju Ram, Sr. Goods Guard, Samdari, C/o Station Superintendent, Railway Station, Samdari.
8. Shri Shree Nath Sharma, Goods Guard, Merta Road, C/o Station Superintendent, Northern Railway, Merta Road.
9. Shri Deo Raj Ram Deo, Goods Guard, Northern Railway, Jodhpur, C/o Station Superintendent, Northern Railway, Jodhpur.
10. Shri Suresh Kumar Joshi, Goods Guard, C/o Station Superintendent, Northern Railway, Jodhpur.

.....Respondents.

C O R A M

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER

Mr. N.K.Khandelwal, Counsel for the Applicant.
Mr.S.S.Vyas,Counsel for Respondents No. 1 to 4.
Mr.G.K.Vyas, Counsel for Respondent No. 9.
None present for Respondents No. 5 to 8 and 10.

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PER HON'BLE MR. GOPAL KRISHNA :

Applicant Pradeep Bhargava in this Application under Section 19 of the Administrative Tribunals Act, 1985, has challenged the impugned order at Annex.A/1 by which the Goods Guards Grade Rs. 1350-2200/1200-2040 (RPS), named therein were found eligible to be called for the Viva Voce test as a result of the Written Test held on 12.7.1997 and supplementary Written Test held on 26.7.1997 for selection to the post of Passenger Guard Grade Rs. 1350-2200 (RPS).

2. We have heard the learned counsel for the applicant and Shri S.S.Vyas, learned counsel for respondents No. 1,2,3 and 4 and Shri Mukesh Vyas, learned counsel for respondent No. 9. None is present for the remaining private respondents.

3. The learned counsel for the official respondents has produced a copy of an order dated 4.12.1997 by which the entire selection proceedings for the post of Passenger Guard Grade Rs. 1350-2200 (RPS), have been cancelled. The said order has been taken on the record of the case. Thus, the grievance of the applicant does not survive for consideration. In case, respondent No. 9 is aggrieved by the order dated 4.12.1997, referred to above, he may seek redressal of his grievance in accordance with law.

4. In view of the position stated above, the present O.A. is dismissed as having become infructuous. No order as to costs.

Gopal Singh
(GOPAL SINGH)
Member (A)

G.Krishna
(GOPAL KRISHNA)
Vice Chairman

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